BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 1126 OF 2024

IN THE MATTER OF:

VEER SINGH & ANR.

...APPLICANTS

VERSUS

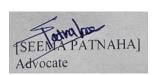
UNION OF INDIA & ORS.

...RESPONDENTS

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Through:



Ms. Seema patnaha & Mr. Navdeep singh,

Counsel for the respondent no. 11-14 Chamber no. 102, a. K. Sen block, Bhagwan das road, Supreme court, new delhi Contact no.: 9717299476

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Dated: 03.05.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 1126 OF 2024

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REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF RESPONDENT NO.11-14

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

- 1. That the Applicant has approached this Hon'ble Tribunal in the present application, alleging that the Answering Respondent is causing environmental degradation of the Betwa river in Gata No. 321 Ga Ta, Village Salempur, Tahsil Moth, District Jhansi, Uttar Pradesh) by constructing a bridge over Betwa river. The Applicant further alleges that the Answering Respondent is constructing a bridge over the said river in order to obstruct the flow of the river stream to facilitate easy removal of sand/ morrum and violating the terms and conditions of Environmental Clearance.
- 2. That the Answering Respondent has been arrayed as Respondent no. 1114 (hereinafter referred as "Project Proponent or (PP)") in the above-noted
 Original Application.

- 3. That, at the very outset, it is submitted that all the averments made in the Present Application by the Applicants are without any merit and baseless and therefore Project Proponent (PP) denies and disputes each and every statement, contention and/or submission contained in the present application which is contrary to and/or inconsistent with what is stated herein below and/or the records of the case, and unless specifically admitted herein, the same shall be deemed to have been denied in seriatim. No part of the application filed by the Applicants can be construed as being admitted merely on the ground of non-traverse.
- 4. That the Hon'ble Tribunal vide the order dated 23.10.2024 directed to constitute a Joint Committee to visit the site and ascertain the truthfulness of the allegations made in the present application, the extent of the violation, if any, by the project proponent or any other person and direct them to suggest remedial measures. The relevant extract reads as follows:
 -13. Having regard to the seriousness of the allegation, we also deem it proper to constitute a Joint Committee comprising of representatives of the Member Secretary, CPCB and RO MoEF&CC, Lucknow. RO MoEF&CC, Lucknow will act as a coordinating agency in this two member joint committee. The joint committee will visit the site and ascertain the truthfulness of the allegations made in the OA, the extent of the violation, if any, by respondent nos. 11 to 14 or any other person and suggest remedial measures and submit the report before the Tribunal within eight weeks.
 - 14. A copy of this order be forwarded to Members of the joint committee by email for compliance.
 - 5. That, in view of the aforesaid order dated 23.10.2024, a two-member joint committee was constituted. The Joint Committee has carried out the

inspection of the site in question on 10.12.2024 along with a few officials. After the inspection, the joint committee has requested some information from the officials, and accordingly, the District Mining Department, Jhansi, has submitted the requisite information vide letter dated 08.01.2025. The Inspection Committee during the visit has observed that the mining was not in operation, and no mining machinery/equipment was found at the site. Further, the Committee has noted that no pillar was found in the lease area and all mining lease area was submerged in the river water. Further, the mining lease has been again auctioned on 24.07.2024, and a Letter of Intent was granted on 24.08.2024 to the PSA Contractor LLP. That, without prejudice to the submissions made hereinabove, the Applicant has approached this Hon'ble Tribunal only on 20.09.2024 i.e. after the lease has been granted to a new project proponent.

- 6. That, based on their inspection and the information provided by the officials, the Joint Committee has made several observations regarding the various allegations raised by the Applicant and the same are reproduced below:
 - i. Para 1 of Hon'ble NGT Order: The applicant has alleged that EC was granted to respondent no. 14 by SEIAA on 06.01.2021 for sand/morrum mining in Betwa river basin.
 - Observation: In this context, it is humbly submitted that Environmental Clearance (EC) has been granted to M/s Subh Construction [Prop. Smt. Shashi Devi, W/o Shri Virendra Kumar, Resident—House No. 168/19, Noniya Mohal, District-Banda] for sand mining by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 06.01.2021.
 - ii. Para 2 of Hon'ble NGT Order: The Applicant has alleged that private respondents are using heavy machinery, including pokland excavators, dozers, and sand gravel pumps, they are also violating the Sand Mining Management Guidelines and TOR/EC and they

have constructed a bridge to obstruct the natural flow of Betwa River to facilitate the illegal sand mining and are carrying out the illegal mining round the clock.

Observation: During the visit, there was no mining machinery and no mining operation/activities were found on the site. District Mining Officer has reported that the mining lease in the name of M/s Subh Construction has been cancelled.

iii. Para 3 of Hon'ble NGT Order: The Applicant has alleged that illegal mining is being done beneath the permanent bridge across the river affecting the strength of the bridge and necessary conditions of installation of CCTV cameras, weighbridge is being flagrantly violated.

Observation: During the visit, there was no mining machinery/equipment's were found and the mining was not operationalat the site. District Mining Officer has reported that the mining lease in the name of M/s Subh Construction has been cancelled.

iv. Para 4 of Hon'ble NGT Order: It is also the allegation of the applicant that on account of falling in the pits created by private respondents due to illegal mining in the river-bed, two villagers had drawn.

Observation: The District Mining Department, Jhansi vide letter dated 08.01.2025(Annexure-2), inter-alia, informed that the incident took place on occasion of Holi (09.03.2023) and two villagers were died due to excess water depth in the river.

v. Para 5 of Hon'ble NGT Order: The applicant has referred to paragraph 3.1 of the OA wherein the following violations by respondents/project proponents have been alleged:

Terms and	Violations	Observation of the
Conditions		Joint Committee
TOR/EC/Lease		during inspection
Agreement		
The lease for mining	Whereas the	During visit, mining
in	Leaseholder has been	lease area was
the agreement was	mining till the depth of	submerged in river
for	40 feet and even further	water. Hence, depth of

the depth of 2 meters	Which has created many	mining lease area
only.	pits in the leased area	could not be
	deeper than 40 feet. In	measured.
	one such pit two persons	
	of the village died by	
	drowning onhoU	
	evening dated	
Lease was granted for	Whereas the leaseholder	As per details
mining up to 50,000	has been mining 50,000	provided by mining
m ³ per year according	m3 every month which	department, Jhansi,
to the initial	can be seen through the	the project proponent
agreement, TOR and	daily vehicle movement	has carried out mining
EC.	report (Annexure A) of	in violation of Uttar
	the Respondent	Pradesh Minor
	Proprietor which has the	Minerals (Concession)
	details of over loaded	Rules, 2021.
	trucks (FIR Annexure A-	Accordingly, District
	7) exceeding the number	Mining Department
	of permissible vehicles	had imposed the
	for transportation on	penalty.
	daily basis.	
The leaseholder had	Whereas the leaseholder	Mining was
not sought	has made an illegal	suspended by the
permission for any	storage by the highway	District Mining
storage area	where they have been	Department. Hence,
according to the Form	storing sand/morrum	storage of
IA submitted by them	everyday without any	sand/morrum was also
for clearance.	permit, which is very	not observed in nearby
	dangerous for the	area. During the visit
	environment because	no sand/morrum
	the sand dust keeps	mining was
	moving in the air around	operational.
	the village area which	
	has polluted the air	
	quality.	

No dredging and use	Whereas, the	Since the Mining was
of mechanical mining	Respondent has been	suspended by the
was permitted for the	using heavy machinery	District Mining
mining. According to	for dredging the sand in	Department. Hence,
the Form- IA no	the leased area such as	use of heavy
permission was	poklald, sand gravel	machinery for
sought also for	machines. Which is	dredging the sand in
mechanical	against the conditions of	the leased area such
machinery for the	TOR and EC.	as poklald, sand
mining.		gravel machines was
		not observed.
As per the initial	Whereas the	During visit, mining
lease agreement zero	Leaseholder has been	area was observed
level mining was	violating that condition	submerged in river
permitted in the	by going deeper in the	water. Hence,
leased area.	riverbed and mining by	measurement of depth
	dredging it.	of mining area could
		not possible.
As per the Conditions	Whereas, the	During the visit the
of TOR only 8 hours of	Respondent	mining operation was
mining was permitted	/Leaseholder has	suspended by the
during the day. No	violated the conditions	District Mining
mining work was to	by mining 24*7, using	Department, However
be done at night time.	lights at night time.	District Mining
Use of night lights		Department of Jhansi
was also not		may substantiate the
permitted.		fact with regard to
		duration of mining
		hours.
A maximum of 25	Whereas the	During the visit the
vehicles were	Respondent /	mining operation was
permitted for the	Leaseholder has been	suspended by the
transportation of the	violating these terms by	District Mining
sand/morrum in a	using vehicles 2-3 times	Department, However
day, which also had to	more than the	District Mining
be covered by	permissible number.	Department of Jhansi

tarpaulin to prevent		may substantiate the
the sand dust from		fact with regard to
flying around through		number of vehicles
the drive-away route		used during the
		mining operation.
As per the lease	Whereas, the	During the visit the
1	,	_
agreement the total		mining operation was
area for mining in the	mining in over more	suspended by the
leased gata no. 321ga	than 50 ha of the area.	District Mining
of the riverbed along		Department, However
the Betwa river was		District Mining
only for 10 ha.		Department of Jhansi
		reported in several
		inspections regarding
		the mining activity
		beyond the permitted
		lease area.
As per the terms of	Whereas the leaseholder	During visit, mining
the TOR mining had	has been mining just	area was observed
to be done 50 meters	below the bridge which	submerged in the river
away from the bridge.	is damaging the bridge	water.
	and it can collapse at	
	any time.	
No parking	Whereas the	Mining was
permission was	Leaseholder has been	suspended by the
sought in Form IA as	using public property as	mining department
it was made clear by	storage/parking area for	and no
the Respondent no. 11	sand/morrum violating	vehicles/machinery
in the form that there	the conditions of the	was observed during
will be no storage unit	lease agreement.	the visit of the day.
so a parking area		
would not be needed.		
It was clear by the	Whereas the	Mining was
conditions of TOR	Respondents 11-13 have	suspended by the
issued by the	been violating the	mining department.
Respondent No. 3	condition by diverting	
Respondent No. 5	condition by diverting	During visit, mining

mining in the leased riv	and dunes in the	submerged in river water.
mining in the leased riv	verbed and diverted	water.
area. th	ne river flow	
m	anipulating the	
na	atural flow of the river	
for	r their personal gains.	
It was clear by the W	hereas the	Mining was
conditions of TOR Le	easeholder has made a	suspended by the
and lease agreement pi	pa bridge for the	mining department.
that no construction tr	ansportation to get	During visit, no pipa
by the leaseholder fu	rther inside the river	bridge has been
will be done in the in	order to mine more	observed.
leased area at any sa	and/morrum violating	
point of time.	ne terms and conditions	
of	the TOR and lease	
ag	greement.	
The EC given for W	hereas no plantation	During the Site visit
mining to the ha	as been done on behalf	the representative of
leaseholder by the of	the Leaseholder in	the District Mining
Respondent No. 2 co	ompliance of the	Department, Jhansi
clearly directs the di	rection of the EC.	and Regional Office,
leaseholder for		UPPCB, Jhansi
plantation of 400		informed that the PP
plants.		has not carried out
		plantation of 400 trees
		as per the condition of
		EC.

7. That the Joint Committee in its report dated 24.01.2025 denied all the allegations of the Applicant and recommended against the Project Proponent, only to recover the penalty imposed on the Project Proponent. The Joint Committee has further directed UPPCB to take necessary actions against the Project Proponent for carrying the mining activity without obtaining CCA till 04.02.2024. The relevant extract of the report reads as follows:

8. Recommendations:

Based upon the above observations and site inspection, the recommendations of the Joint Committee are as below:

- 1. Mining Department should ensure recovery of penalty imposed on the project proponent and ensure necessary action as per law against the PP for violation of Uttar Pradesh Minor Minerals (Concession) Rules, 2021 and Sustainable Sand Mining Management Guidelines, 2016, as amended in 2020.
- 2. UPPCB should take necessary actions against the PP for mining activity without obtaining CCA till 04.02.2024

....

9. The Project proponent has filed an appeal before the Commissioner, Jhansi, U.P., against the order number 293/30MMC/2024-25 dated 19-6-2024 passed by the District Magistrate Jhansi (Mineral Section). The appeal of the PP was allowed, and permission was granted to the PP to operate the mining lease on depositing the amount of Rs. 2,01.48.480/along with instalment interest by the PP within 15 working days. To comply with these directions, the PP had filed an affidavit dated 18.02.2025 before the Commissioner, Jhansi. Moreover, the District Magistrate, Jhansi, was directed to ensure that further action is taken after hearing the Project Proponent's side regarding the amount due on the PP. A copy of the order dated 20.02.2025 passed by the Commissioner Jhansi, U.P. in Case Number 1671/2024 titled Shubh Construction, Proprietor Sashi Devi Vs. U.P. State is annexed herewith and marked as

Annexure R.1

- 10. That the applicant has filed the instant Original Application with a sole objective of deliberately mislead this Hon'ble Tribunal to believe that the Project Proponent (PP) has been indulged in illegal sand/Morrum (Minor Mineral) mining operations since 2021, is in gross violation of the objectives outlined in the Sand Mining Management Guidelines and TOR/EC, constructed a "Bridge" to obstruct the natural flow of the Betwa River, facilitating illegal sand mining in the middle of the river. It is further alleged that the Project Proponent (PP) carried out round-the-clock mining operations, including activities beneath the permanent bridge across the river, using mechanical equipment such as heavy machinery, including Pokland excavators, Dozers and sand and gravel pumps. However, it is humbly submitted that the same is blatantly false and an attempt to misguide this Hon'ble Tribunal.
- 11. It is submitted that there are two types of processes involved in obtaining the minerals, i.e. Mining Operation and Quarrying. It is submitted that in mining operations, sub-minerals attached to the earth are obtained by digging them out, whereas in quarrying one needs to just collect and obtain the sub-minerals collected on the earth's surface without involving in any digging process and the same is required to be loaded in the vehicles and transported for use. Hence, the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, are not applicable in the mining lease under which sand/gravel is obtained through a quarrying process in the approved area. It is humbly submitted that the Project Proponent herein has undertaken mining through the quarrying process.

- 12. That, in Clause (f) of Section 2 of the Air (Prevention and Control of Pollution) Act, 1981, Board means the Central Board or any State Board. Further, subject to the provision of section 21 of the Act, 1981, no person shall establish or operate any 'industrial plant' in any air pollution control area without the prior consent of the State Board. However, it is pertinent to note that obtaining a mining lease and carrying out mining operations as per the conditions of the mining lease is a legal action and does not fall under the ambit of 'industrial plant'. Therefore, from the date of commencement of the Act 1981, till 2020, no lessee has been compelled to obtain Consolidated Consent to Operate (CTO) and Consolidated Consent and Authorisation (CCA). Further, no environmental compensation has been imposed on any lessee. Similarly, the provision of the Water (Prevention and Control of Pollution) Act, 1974, is also not applicable to a mining lease. Hence, as per the terms and conditions of LOI, obtaining CTO and CCA under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, is not a condition precedent.
- 13. That, at the time of grant of the LOI and awarding mining lease to the Project Proponent, it was not directed to obtain CTO and CCA under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as the said condition. Moreover, the same was not mentioned in the environment clearance (EC) issued by the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 06.01.2021 to the PP, nor in the LOI and the Mining lease deed or permission for mining and transport of minerals. Further, the Uttar Pradesh Pollution Control Board has also not issued any directions to obtain any Consolidated consent under the Water

(Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for mining lease before and on the date of awarding mining lease to the PP. It is also pertinent to note that as soon as the instructions for obtaining CTO and CCA were received, the PP obtained the same on 05.02.2024 (valid from 05.02.2024 to 31.12.2028).

14. That the Project Proponent has planted the required plantation of 400 trees in compliance with EC conditions; however, due to certain factors, if some of the plants have not been able to survive, then it is wrong to allege that the Project Proponent has not complied with the conditions stipulated in the Environment Clearance. It is humbly submitted that the said Plantation was done, thereafter, the ADM (Judicial), Jhansi vide letter dated 23.07.2024 revoked the mining lease of Project Proponent and also blacklisted the PP for the period 2 years. It is humbly submitted that the plantation undertaken by the Project Proponent has been damaged due to various factors beyond the control of the Project Proponent. However, without prejudice to the submissions made hereinabove, the Project Proponent undertakes to plant more trees and ensure preservation of the planted trees. Copy of the payment receipts for the plantation of 400 trees, as per the condition of EC, dated 28.07.2022, 31.07.2022, 30.07.2021, 01.08.2021, 25.07.2023, and 28.07.2023, are annexed herewith and marked as **Annexure R.2** (Colly).

BRIEF FACTS OF THE CASE:

15. That, before submitting a para-wise objection to this Original Application, the applicant seeks leave of this Hon'ble Tribunal to submit relevant facts for the adjudication of this present Original Application.

- 16. That the notice for e-tendering along with e-auction for the areas of sand / moram lying in the bed of rivers flowing in the district Jhansi was issued by the District Magistrate, Jhansi on 26.11.2019, inviting the interested and eligible bidders. The Project Proponent also participated in the bidding process and was successful.
- 17. That, thereafter, the mining department has granted a mining lease in favour of M/s Subh Construction (R-11), Prop. Smt. Shashi Devi (R-14), W/o Shri Virendra Kumar (R-12). The Letter of Intent (LoI) was issued by the District Administration to the Project Proponent (PP) on 28.01.2020. The LoI was issued for 10.00 hectares for 5 years from the date of execution of the mining lease deed. With the Permission of an annual mineral production of 50,000 cubic meters from the mining area in Gata No. 321c, Village Salemapur, Tehsil Moth, District Jhansi for Rs. 952.00 (Rupees Nine Hundred and Fifty-Two Only) per cubic meter through (MSTC). The amount for the first year is Rs 4,76,00,000.00 (Four Crores Seventy-Six lakhs Only) with the subsequent increase of 10 % in the following years.
- 18. That the Project Proponent (PP) as per the terms and condition of the LOI applied for the Environmental Clearance (EC) vide letter dated 08.02.2020, 21.02.2020, 2.10.2020, 21.11.2020 and 21.12.2020, and the same was granted for sand mining by State Level Environment Impact Assessment Authority(SEIAA), Uttar Pradesh on 06.01.2021. The relevant text in LOI for EC, reads as follows:
 - "4. Within one month of the issuance of the Letter of Intent, it is mandatory to present the mining plan for approval before the Director, Geology and Mining, Uttar Pradesh, Lucknow, and within 15 days of receiving the approved mining plan, it is mandatory to submit a

proposal for the Environmental Clearance Certificate before the competent authority. Otherwise, a penalty of Rs. 10,000.00 per day will be imposed on you under the provisions of Rule 59 (1) of the Rules, 1963. According to the provisions of Rule 17 of the Uttar Pradesh Minor Minerals (Prevention) Rules, 1963."

- 19. That, after obtaining the Environmental Clearance, the mining lease deed was executed in favour of the Project Proponent by District Magistrate, Jhansi (Mining Department) on 07.01.2021 for the period of Five (05) Years. Thereafter, the Project Proponent has obtained valid transport permits of sand/morrum firstly on 20.01.2021 and lastly on 31.03.2024.
- 20. That the Project Proponent has been carrying out mining in accordance with the conditions of the lease deed and environmental clearance. As and when directed, the Project Proponent also obtained CTO and CCA under the Water (Prevention & Control of Pollution) Act,1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 05.02.2024 (valid from 05.02.2024 to 31.12.2028).
- 21. That the Project Proponent has planted the required plantation in compliance with EC conditions, but some of the plants have not been able to survive due to various factors beyond the control of the Project Proponent. Thus, it is wrong to allege that the Project Proponent has not deliberately complied with the directions of the EC.
- 22. That the Director, Directorate of Geology & Mining, UP vide letter dated 13.02.2024 has requested DM, Jhansi to take appropriate action against the Project Proponent on the alleged illegal mining reported by the inspection report dated 11.01.2024 of the Joint Committee constituted by the Directorate of Geology & Mining, UP. Accordingly, the DM, Jhansi had

issued a show cause notice dated 03.04.2024 to the Project Proponent on alleged violation of the conditions stipulated in the lease. The DM Jhansi, had also directed the Project Proponent to deposit the sum of Rs. 40,99,380/-imposed and also submit the clarification/explanation against the violation carried by the Project Proponent within 15 days. The notice further stated that in case there is a failure, the action shall be initiated against the PP in light of the provision laid down in Rule-61(1) of the Uttar Pradesh Minor Minerals (Concession) Rules, 2021.

- 23. That the office of District Magistrate Jhansi (Mineral Section) vide order number 293/30MMC/2024-25 dated 19.06.2024 revoked/cancelled the mining lease of PP and also blacklisted the PP for the period 2 years. The same has been undertaken in view of the letter dated 13.02.2024 of the Director, Directorate of Geology & Mining, UP and the notice dated 03.04.2024 issued by the District Magistrate, Jhansi.
- 24. That the District Mining Department, Jhansi again auctioned the concerned mining lease on 24.07.2024, and the Letter of Intent (LOI) was granted on 24.08.2024 to the PSA Contractor LLP, Partner Sh. Pankaj Singh, S/o-Sh. Kisan Pal Singh, Plot No. 618, Modern Apartment, Sector-15, VTC Rohini, Dist.-North -West Delhi.
- 25. That, a notice dated 13.08.2024 was issued by ADM (Judicial), Jhansi regarding the deposition of the penalty of Rs 1,66,71,452/- imposed upon the PP for the violation of Uttar Pradesh Minor Minerals (Concession) Rules, 2021. The District Mining Department, Jhansi vide letter dated 08.01.2025, *inter-alia*, informed that the levelled penalty was not submitted by the Project Proponent and recovery of penalty through revenue is under process.

26. That the Project Proponent has filed an appeal against the order number 293/30MMC/2024-25 dated 19.06.2024 of the office of District Magistrate Jhansi (Mineral Section) before the Commissioner Jhansi, U.P. The appeal of the Project Proponent was allowed, and permission was granted to the PP to operate the mining lease on depositing the amount of Rs. 2,01.48.480/- along with instalment interest by the PP within 15 working days. In order to comply with these directions, the PP had filed an affidavit dated 18.02.2025 before the Commissioner, Jhansi. Moreover, the District Magistrate, Jhansi, was directed to ensure further action to be taken after hearing the Project Proponent's side regarding the amount due on the PP.

PARAWISE REPLY:

- 27. That the contents of Paragraph No. 1, save as are a matter of record and facts, are wrong and hence are denied. The Answering Respondent/
 Project Proponent seeks liberty to rely upon the submissions made hereinabove.
 - A. That the contents of Paragraph A do not pertain to the Answering Respondent, hence need no reply.
 - B. That the contents of Paragraph No. B are a matter of record and needs no reply.
 - C. That the contents of Paragraph No. C are denied for the want of proof and knowledge. However, it is humbly submitted that the present application has preferred to extort unlawful gains from the Project Proponent.

- D. That the contents of Paragraph Nos. D and E are wrong and hence denied in light of the submissions made hereinabove. Further, the Joint Committee report also specifies that no mining operations were conducted. Further, the authorities have already issued an LOI in favour of the new project proponent before the filing of the present application. Further, the averments of the Applicant are baseless as the Applicant has not placed any proof/ document/evidence on record to support the allegation..
- 28. That with respect to the contents of Paragraph No. 2, the submissions on behalf of the Project Proponent are as follows:
 - A. That the contents of para no. A are denied for the want of proof and knowledge. Further, the averments of the Applicant are baseless as the Applicant has not placed any proof/ document/ evidence on record to support the allegation.
 - B. That the contents of para nos. B and C are a matter of record and need no reply at this stage.
 - C. That the contents of para no. D, are a matter of record and need no reply. However, with respect to the allegations raised by the Applicant, it is humbly submitted that the averments of the Applicant are baseless as the Applicant has not placed any proof/document/evidence on record to support the allegation.
 - D. That the contents of para nos. E to I need no separate reply in light of the submissions made hereinabove.
 - E. That the contents of para no. J, are wrong and hence are denied.It is humbly submitted that the averments are completely baseless

as the applicant has not placed any proof/ document/ evidence on record to support the allegation. Further, the Joint Committee report and the Newspaper relied upon by the Applicant do not mention that the unfortunate incident had happened because of the mining activities.

- F. That the contents of para no. K are denied in light of the submissions made hereinabove. It is further submitted that the Project Proponent has submitted the penalty of the amount Rs. 5,25,000/- vide Challan dated 13.04.2023, the same has been noted by the Joint Committee in its report.
- G. That the contents of para no. L are wrong and hence denied. It is humbly submitted that the averments are baseless as the Applicant has not placed any proof/ document/ evidence on record to support the allegation.
- H. That the contents of Paragraph No. M are wrong and hence denied in light of the submissions made hereinabove. The averments made in the present application are baseless as the applicant has not placed any proof/ document/ evidence on record to support the allegation. The Joint Committee in its Report stated that during the visit, the mining operation was suspended by the District Mining Department. Further, the District Mining Department of Jhansi may substantiate the fact with regard to the number of vehicles used during the mining operation.
- I. That the contents of para no. N are wrong and hence denied in light of the submissions made hereinabove. The averments made by the Applicant are baseless as the Applicant has not placed any proof/

document/ evidence on record to support the allegation. The Joint Committee in its Report stated that during the visit, there was no mining machinery and no mining operation/activities were found on the site. The District Mining Officer has reported that the mining lease in the name of M/s Subh Construction has been cancelled and the mining activities have been suspended by the District Mining Department. Hence, there is no use of heavy machinery for dredging the sand in the leased area, such as pokland, sand gravel machines, as alleged by the Applicant herein. Also, the photographs annexed do not depict and support the abovementioned allegations as it does not specifically point out that Answering Respondent was using such heavy machines. Moreover, the newspaper articles highlight the use of submarines by leaseholders and do not specifically mention the Respondents' names (instead, @Pg. No. 138 it is mentioned that one M/s Shiva Construction has done illegal mining at Devari Ghat). There is not even an iota of evidence to prove the installation and usage of such machines as mentioned above.

Further, the Applicant has alleged that the Respondents are mining day and night in the leased area, whereas the permit for the mining was only during daytime for 8 hours, and the Answering Respondent has illegally constructed living quarters for the workers which is also not permitted by Respondent No. 2 in the EC and TOR. These allegations of the Applicant are completely wrong, devoid of merit and hence denied. It is also pertinent to note that the averments of the Applicant are baseless because the Applicant has not placed any proof/ document/ evidence on record to support the allegation. Also, the photographs are annexed @ Pg.

No. 128 – 134 do not depict or support the abovementioned allegations. Further, the Joint Committee in its Report stated that during the visit, the mining operation was suspended by the District Mining Department, However, it is humbly submitted that the District Mining Department of Jhansi may substantiate the fact with respect to the duration of mining hours.

The Applicant has also averred that the Respondent Nos. 11 to 14 have diverted the water flow of the river by making a temporary sand path in the middle of the river for transportation of the illegal sand/morrum, and the same is a clear violation of the TOR conditions. However, the said allegation is devoid of merits and hence denied. The Applicant has not placed any proof/ document/ evidence on record to support the allegation. Also, the photographs annexed [@ Pg. No. 128 - 134] do not depict or support the abovementioned allegations. Also, the newspaper articles [@ Pg. No. 135 - 138] do not mention the Project Proponent's name. Lastly, the Joint Committee in its Report stated that Mining was suspended by the mining department and during the visit of the inspection committee, it was observed that the mining area was submerged in river water.

The Applicant has also alleged that Respondent No. 11 is using the storage unit allotted to Respondent No. 12 situated at Gursarai-Punch State Highway in Khasra No. 110 by Respondent No. 8 for illegal products from the mining in the leased area. The product being mined over the permissible quantity is being transported to the storage unit of Respondent No. 12 via pathway under the

bridge of the State Highway skipping the CCTV installed by the Leaseholder at Punch-Gursarai Highway.

The allegations raised by the Applicant are wrong and hence denied in light of the submissions made hereinabove. The averments of the Applicant are baseless as the Applicant has not placed any proof/ document/ evidence on record to support the allegation. It is also pertinent to note that the applicant has wrongly alleged that there has been a violation of the Uttar Pradesh Minor Mineral (Concession) Rules, 1963, as the said provision nowhere specifies the distance at which the installation has to be made. In any event, CCTV cameras were installed at a distance of approximately 500 metres from the proposed mining area. Further, the Joint Committee in its Report stated that during the visit, there was no mining machinery/equipment's were found and the mining was not operational at the site. District Mining Officer has reported that the mining lease in the name of M/s Subh Construction has been cancelled.

J. That the contents of para no. O are wrong and hence are denied. It is humbly submitted that the Project Proponent has been carrying out mining in accordance with the conditions of the lease deed, environmental clearance, and CTO & CCA under the Water (Prevention & Control of Pollution) Act,1974 and the Air (Prevention & Control of Pollution) Act, 1981. Further, the Answering Respondent seeks liberty to rely upon the submissions made hereinabove.

- K. That the contents of para no. P are wrong and denied in light of the submissions made hereinabove. The averments made by the Applicant are completely baseless because the Applicant has not placed any proof/ document/ evidence on record to support the allegation. The Applicant has wrongly alleged that the Project Proponent is a 'sand mining mafia'. Further, the Joint Committee in its Report stated that during the visit, has specifically stated that the mining lease area was submerged in river water. Hence, the depth of the mining lease area could not be measured.
- L. That the contents of para no. Q are wrong and denied in light of the preliminary submissions made hereinabove. It is humbly submitted that the Project Proponent has been carrying out mining in accordance with the conditions of the lease deed, environmental clearance, CTO and CCA under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 05.02.2024.

REPLY TO THE GROUNDS:

- 29. With respect to the grounds raised in the present application, the submissions on behalf of the Answering Respondent are as follows:
 - a. The contents of Ground No. 1 are wrong and hence denied. It is humbly submitted that the Joint Committee, in its report, has specifically dealt with all the allegations raised in the present application. The Answering Respondent seeks liberty to rely upon the observations made in para 5 of the Joint Committee report.
 - b. That the contents of Ground Nos. 2-13 are wrong and denied in light of the submissions made hereinabove. It is humbly submitted that the Applicant has referred to the various judicial precedents, however, the same do not apply to the Answering

Respondent. It is humbly reiterated that the Answering Respondent, while mining the said area, has followed all due procedures and norms. Further, the Answering Respondent has time and again paid penalty as and when directed by the concerned authorities.

- 30. That, with respect to contents of Paragraph No. 4, it is humbly submitted that it is humbly submitted that there is no continuous cause of action in the instant case. It is humbly reiterated that the mining lease of the Answering Respondent already stands cancelled, and further, it is evident from the report that mining activities stand suspended as on the date.
- 31. That, in view of these glaring facts, the Project Proponent humbly submits that the claim of the Applicant cannot be sustained and deserves to the dismissed outright with exemplary costs.
- 32. That, for the foregoing reasons, none of the prayers/reliefs prayed by the applicant deserve to be granted. It is the respectful submission of the Project Proponent that the present application filed before this Hon'ble Tribunal deserves to be dismissed with exemplary costs. Further, the Hon'ble Tribunal may pass such orders as may be deemed fit and proper in the present circumstances and facts of the case.

Through

[SEEMA PATNAHA]
Advocate

Ms. Seema patnaha & Mr. Navdeep singh,

Counsel for the respondent no. 11-14
Chamber no. 102, a. K. Sen block,
Bhagwan das road,
Supreme court, new delhi

contact no.: 9717299476

email: seemapatnaha@gmail.com

Dated: 03.05.2025

Place: New Delhi

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 1126 OF 2024

IN THE MATTER OF:

VEER SINGH & ANR.

... APPLICANTS

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

I, Smt. Shashi Devi, proprietor of M/s Subh Construction, W/o Shri Virendra Kumar, aged about 52 years, R/o H. No. 168/19, Noniya Mohal, District Banda, UP 210001, presently at New Delhi, do hereby solemnly affirm and declare as under:

- 1. That I am the Respondent No. 14 and a proprietor of Respondent No. 11 in the above case and as such being conversant with the facts and circumstances of the case, I am competent to depose this affidavit.
- 2. That the accompanying Reply has been drafted under my instructions. I have read the same and the contents thereof are true and correct to my knowledge and nothing stated therein is false or incorrect.
- 3. I state that the contents of the Reply have been read over and explained to me in vernacular language and I have understood the meaning thereof and the contents of the Reply are true and correct to my knowledge and nothing stated therein is false or incorrect.

VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed or wrongly stated therein.

Verified at New Delhi on this 09th day of April, 2025

DEPONENT



346 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 1126 OF 2024

IN THE MATTER OF:

VEER SINGH & ANR.

... APPLICANTS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

<u>AFFIDAVIT</u>

I, Shri Virendra Kumar, S/o Lakshmi Narayan Shastri, aged about 53 years, R/o H. No. 168/19, Noniya Mohal, District Banda, UP 210001, presently at New Delhi, do hereby solemnly affirm and declare as under:

- 1. That I am the Respondent No. 12 in the above case and as such being conversant with the facts and circumstances of the case, I am competent to depose this affidavit.
- 2. That the accompanying Reply has been drafted under my instructions. I have read the same and the contents thereof are true and correct to my knowledge and nothing stated therein is false or incorrect.
- 3. I state that the contents of the Reply have been read over and explained to me in vernacular language and I have understood the meaning thereof and the contents of the Reply are true and correct to my knowledge and nothing stated therein is false or incorrect.

DEPONENT

VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed or wrongly stated therein.

Verified at New Delhi on this 09th day of April, 2025.

DEPONENT

DIRANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYER'S CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

348

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 1126 OF 2024

IN THE MATTER OF:

VEER SINGH & ANR.

... APPLICANTS

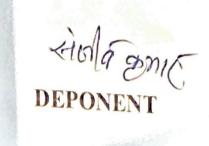
VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

- I, Shri Sanjeev Kumar, S/o Shri Rakesh Kumar, aged about 43 years, R/o Village Bharosa, District Jhansi, U.P. 284303, presently at New Delhi, do hereby solemnly affirm and declare as under:
 - 1. That I am the Respondent No. 13 in the above case and as such being conversant with the facts and circumstances of the case, I am competent to depose this affidavit.
- 2. That the accompanying Reply has been drafted under my instructions. I have read the same and the contents thereof are true and correct to my knowledge and nothing stated therein is false or incorrect.
- 3. I state that the contents of the Reply have been read over and explained to me in vernacular language and I have understood the meaning thereof and the contents of the Reply are true and correct to my knowledge and nothing stated therein is false or incorrect.



VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed or wrongly stated therein.

Verified at New Delhi on this 09th day of April, 2025

DEPONENT



आदेश पत्रक

न्यायालय : आयुक्त मण्डल :झांसी,जनपद :,तहसील : वाद संख्या :-1671/2024 कंप्यूटरीकृत वाद संख्या :-C202406000001671 मै0 शुभ कंस्टुक्शन प्री० शशिदेवी बनाम यू०पी० स्टेट अंतर्गत धारा:- 79, अधिनियम :- उ० प्र० उपखनिज परिहार नियमावली,2021

आदेश

यह अपील, कार्यालय जिलाधिकारी झाँसी (खनिज अनुमाग) के आदेश पत्रांक सख्या 293/30एम0एम0सी0/2024-25 दिनांक 19-6-2024 के विरुद्ध प्रस्तुत की गयी है. जिसके अन्तर्गत जनपद झांसी की तहसील मोंठ के ग्राम सलेमापुर रिथत आराजी संख्या 321ग में 10.00 हेक्टेयर नदी तल क्षेत्र पर प्रतिवर्ष 50000.00 घनमीटर बाल्/मोरम का खनन व परिवहन करने हेतु उठप्रठ उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत ई-निदिदा सह ई-नीलामी प्रणाली के माध्यम से 05 वर्ष (दिनांक 16-1-2021 से 15-1-2026 तक) की अवधि हेतु मेंसर्स शुम कन्सद्रक्शन प्रोठ श्रीमती शशि देवी पत्नी श्री वीरेन्द्र कुमार निवासी-168/19 नोनिया मोहाल, कटरा जनपद बादा के पक्ष में स्वीकृत खनन पट्टा, को निरस्त किया गया है तथा अपीलकर्ता को वो वर्ष की अवधि के लिए काली सूची में डाला गया है एवं अपीलकर्ता श्रीम धनराशि रू. 1,48,69,052/- सानिज राजकोष में जमा किये जाने के निर्देश दिये गये है।

- 2- मैंने उमय पक्षों के विद्वान अधिवक्तागण की बहस को सुना तथा पञ्चवती पर उपलब्ध अभिलेखों का भली-भाति अध्ययन किया।
- अपीलकर्ता के विद्वान अधिवक्ता द्वारा प्रस्तुत अपील में नोटरीयुक्त शपथपत्र दिनाक 18-2-2025 प्रस्त्त किया गया है जिसमें उल्लिखित किया गया है कि अपीलकर्ता को पाँद खनन पददा संचालित करने की अनुमति प्रदान की जाती है तो वह आदेश में अंकित बकाया किश्त की धनराशि ब्याज सहित रूपये 2,01,48,480 / जमा करने के लिए तैयार है। साथ ही डी०एम०एफ०, टी०सी०एस० की राशि नियमानुसार मोटिस प्राप्ति के उपरान्त जमा की जायेगी. परन्तु अधिक मात्रा में खनन एवं अमिकबित अवैध खनन पर जिलाधिकारी के समक्ष अपना पक्ष रखने के उपरान्त जिलाधिकारी द्वारा आदेश पारित करने के उपरांत निर्णय लिया जाये। शपधपत्र के समर्थन में नजीर के रूप में निगरानी संख्या-03(आर)/जीवर्ण्ड एसव/(युवपीव)/2025 चन्द्रपल सिंह बनाम जिलाधिकारी, झांसी में उठप्रठ शासन द्वारा पारित आदेश दिनांवा 22-1-2025 प्रस्तृत किया गया तथा निगरानी संख्या-85(आर) \ खुश्रिकाः एम0 / (यू0पी0) / 2024 रॉयल नेवुरल स्टोन प्राठलिं0 बनाम जिलाधिकारी महोबा में पारित आदेश दिनाक 28-11-2024 में उद्धरित विधि व्यवस्था को प्रस्तुत गया। अपीलकर्ता को काली सूची मे

आदेश पत्रक

न्यायालय : आयुक्त मण्डल :झांसी,जनपद :,तहसील : वाद संख्या :-1671/2024 कंप्यूटरीकृत वाद संख्या :-C202406000001671 मैं0 शुभ केस्ट्रक्शन प्री0 गांशिदेवी बनाम यू0पी0 स्टेट अंतर्गत धारा:- 79, अधिनियम :- उ० प्र० उपखनिज परिहार नियमावली,2021

(2)

डालने के सम्बंध में विद्वान अधिवक्ता ने यह तर्क दिया कि तत्सम्बंध में अपीलकर्ता का कोई कारण नोटिस निर्गत नहीं किया गया है और ना ही उसका पक्ष सुना गया है। जबकि विधि अनुरूप नोटिस निर्गत किये बिना उन्नान नेटिस में उल्लिखित तथ्यों से अधिक आदेश पारित नहीं किया जायेगा। विद्वान अधिवक्ता न अपने उक्त कथान के समर्थन में मांठ उच्च न्यायालय, इलाहाबाद द्वारा रिट—सी संख्या 31059/2023 रामलला बनाम उठप्रठ राज्य व अन्य में पारित आदेश दिनांक 21–11–2023 में प्रतिपादित विधिक व्यवस्था को प्रस्तुत किया गया। विद्वान अधिवक्ता का यह भी तर्क है कि अपीलकर्ता गम्भीर बीमारी से प्रस्त होने के कारण नोटिस के सम्बंध में अपना पक्ष जिलाधिकारी, झांसी के समक्ष नहीं रख सका है। जैसा कि जिलाधिकारी झांसी के विवादित आदेश में उल्लिखित किया गया है कि अबतक पट्टा घारक ने कार्यालय में कोई प्रत्युत्तर प्रस्तुत नहीं किया गया है। इससे रपष्ट है कि अपीलकर्ती के पतों बिना सुने एकपक्षीय रूप से आदेश पारित किया गया है। इसलिए अपीलकर्ता को बिना नोटिस निर्गत किये एवं बिना सूधना दिये उसे काली सूध में नहीं डाला जा सकता है। अन्त में विद्वान अधिवक्ता द्वारा अपीलकर्ता द्वारा प्रस्तुत शपथपत्र में क्रम में अपील स्वीकार किये जाने एवं जिलाधिकारी झांसी का आदेश दिनांक 19–6–2024 निरस्त किये जाने पर बल दिया गया।

4— विपक्षी की ओर से विद्वान जिला शासकीय अधिवक्ता(राजस्व) आसी के द्वारा यह तर्लं प्रस्तुत किये गये कि जिलाधिकारी द्वारा पारित आदेश दिनांक 19—6—2024 विधि अनुरूप है जो यथावत रखने योग्य है। अपीलकर्ता ने खनन पददा की शर्तों का उल्लंधन किया गया है तथा समय से किस्त जमा नहीं की गयी। जाव में अपीलकर्ता द्वारा अवैध खनन किया जाना पाया गया है। इस प्रकार अपीलकर्ता द्वारा की गयी अनियमितताओं के दृष्टिगत अवर न्यायालय का आदेश सही है जो यथावत रखने योग्य है। अपीलकर्ता को समय—समय पर नोटिस निगंत किये गये है परन्तु अपीलकर्ता ने जानबूझकर अवर न्यायालय में अपना लिखित उत्तर प्रस्तुत नहीं किया है। अन्त में विद्वान अधिवक्ता द्वारा प्रश्नगत आदेश यथावत रखने एव अपील निरस्त किये जाने पर बल दिया गया।

आदेश पत्रक

न्यायालय : आयुक्त मण्डल :झांसी,जनपद :तहसील : वाद संख्या :-1671/2024

कंप्यूटरीकृत वाद संख्या : C202406000001671 मैं0 शुभ कंस्ट्रक्शन प्रोठ शशिदेवी बनाम यू०पीठ स्टेट अंतर्गत धारा:- 79, अधिनियम :- उठ प्रठ उपखनिज परिहार नियमावली,2021

- 5— अवर न्यायालय की पत्रावली पर संपलका अभिलंखों से यह विदित है कि अपीलकर्ला मेससे शुभ कन्सद्रवरान प्रोठ श्रीमती वारा देवी को ग्राम सलेमापुर स्थित अवस्ती संख्या 321ग में 10.00 हंक्टेयर बाल्/मोरम का सन्न व परिवहन करने हेतु खनन पद्दा अवधि दिनाक 16—1—2021 से विनाक 15—1—2026 तक स्वीकृत हुआ है। उक्त खनन पद्दा को जिलाधिकारी इासी द्वारा आदेश दिनांक 19—6—2024 के अन्तर्गत इस आधार पर निरस्त किया गया कि अपीलकर्ता द्वारा आदेश में सिलाखित किशत ब्याज सिहत, डीठएमठएफठ ब्याज सिहत, टीठसीठएसठ की धनतारी को समय से जमा नहीं किया गया। इसके अतिरिक्त निवंशालय की गिरत टीम द्वारा जाव में पायी गयी अनियमितताओं के सम्बंध में आरोपित शास्ति को जमा नहीं किया गया एवं दिनांक 30—3—2024 को की गयी जांच के कम में अपीलकर्ता को निगंत नोटिस दिनांक 03—4—2024 में अकित शास्ति धनराशि को अपीलकर्ता द्वारा समय से जमा नहीं किया गया एवं दिनांक उत्त 30—3—2024 को की गयी जांच के कम में अपीलकर्ता को निगंत नोटिस दिनांक 03—4—2024 में अकित शास्ति धनराशि को अपीलकर्ता को दो वर्ष के लिए बनेक लिस्ट भी किया गया है।
- 6— अपीलकर्ता द्वारा अपील प्रस्तुत किये जाने के बाद अपीलीय स्तर पर दिनांक 18-2-2025 को शपथपत्र प्रस्तुत करते हुए निम्नानुसार कथन कहे हैं —
- (1) अपीलकर्ता/शपथकर्ती को यदि जनन पददा संघालित करने की अनुमति प्रदान की जाती है, तब बकाया किशत की धनसिश ब्याज सिंहत रू 201,48,460/—जमा करने हेंतु सहमत है। शपथकर्ती बकाया धनसिश जमा कर पददा की बची हुई अवधि हेंतु यदि खनन कार्य की अनुगति दी जाती है तब शपथकर्ती पूर्ण शर्तों के अधीन कार्य करने को तैयार है। शपथकर्ती के पक्ष में स्वच्छता प्रमाण—पत्र भी प्राप्त है जिससे किसी प्रकार का विलम्ब नहीं होगा। अन्य खनन पददा की स्वीकृति में समस्त औपचारिकताए पूर्ण करने में एक वर्ष से अधिक का समय बी लगता है।
- (2) यह कि डीठएमछएफछ, टीठसीठएसछ की सांशे नियमानुसार नोटिस प्राप्ति के उपराना जमा की जायेगी, परन्तु अधिक मात्रा में खनन एवं अभिकथित अवैध खनन पर जिलाधिकारी व्हें समक्ष अपना पक्ष रखने के उपरान्त उनके द्वारा आवेश पारित करने के उपरान्त निर्वय लिया जाये।
- (५) अपीलकर्ता/शपथकर्ती ने अपने उक्त कथनों के समर्थन में निमरानी संडया-03(आर)/जीवएण्ड एमव/(यूवर्प०)/2025 चन्त्रपल सिंह बनाम जिलाधिकारी झासी में

day



आदेश पत्रक

न्यायालयः आयुक्त मण्डलःझांसी,जनपदः,तहसीलः वादं संख्याः-1671/2024 कंप्यूटरीकृत वादं संख्याः-C202406000001671 मै0 शुभ कंस्ट्रक्शन प्रो० शशिदेवी बनाम यू०पी० स्टेट अंतर्गत धाराः- 79, अधिनियमः- उ० प्र० उपखनिज परिहार नियमावली,2021

उठप्रठ शासन द्वारा पारित आदेश दिनांक 22-1-2025 को प्रस्तुत किया गया तथा निगरानी संख्या-92(आर)/जी०एण्ड एम०/(यूवपी०)/2024 सॉयल नेपुरल स्टोन प्रावलिक बनाम जिलाधिकारी महोबा में पारित आदेश दिनांक 28-11-2024 में उद्धरित विधि व्यवस्था को प्रस्तुत किया गया है।

प्रश्नगत प्रकरण में अपीलकर्ता के उनन पट्टा की अवधि दिनांक 16-1-2021 से दिनांक 15-1-2026 तक है जिसके अनुसार अपीलकर्ता के खनन पट्टा की अवधि (दिनांक 15-1-2026 तक) शेष है। शेष अवधि में अपीलकर्त / पट्टाधारक खनन पट्टा के संचालन की अनुमति दिये जाने पर धनराशि को जमा करने को तैयार है जिसके सम्बंध में उसके द्वारा शपथपत्र प्रस्तुत किया गया है। ज्ञातव्य है कि प्रश्नगत खनन क्षेत्र के सम्बंध में पुनः विज्ञप्ति जारी करने, लेटर ऑफ इंटेंट जारी करने, खनन योजना का अनुमोदन करने, पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर खनन संक्रिया शुरू करने में लम्बा समय लगने की सम्मावना है, तबतक प्रश्नगत क्षेत्र रिक्त रहेगा, इसलिए खनन पट्टा की शेष अवधि दिनाक 15-1-2026 तक अपीलकर्ता से शपथपत्र अनुसार धनराशि जमा कराकर खनन पट्टा संचालन की अनुमति प्रदान किया जाना राजस्व हित में उचित प्रतीत होता है। जैसा कि उ०प्र० शासन मूतत्व एवं खनिकर्म विभाग द्वारा राजस्व हित मे निगरामी संख्या-03(आर)/जी०एण्ड एम०/(यू०पी०)/2025 में पारित आदेश दिनांक 22-1-2025 एवं निगरानी संख्या—92(आर)/ जी०एण्ड एम०/(यू०पी०)/2024 रॉयल नेचुरल स्टोन पाठलि० बनाम जिलाधिकारी महोबा में पारित आदेश दिनांक 28-11-2024 के अन्तर्गत पट्टाधारक से अधिरोपित धनराशि जमा कराकर राजस्व खनन पद्टा संवालन की अनुमति दी गयी है।

जहाँ तक अपीलकर्ता को ब्लेक लिस्ट किये जाने का सम्बंध है, इस सम्बंध में अपीलकर्ता का तर्क है कि उसे ब्लेक लिस्ट किये जाने के सम्बंध में कोई कारण बताओं नोटिस नहीं दिया गया है इस सम्बंध में अपीलकर्ता के विद्वान अधियक्ता द्वारा माठ उच्च न्यायालय इलाहाबाद द्वारा रिट-सी संख्या 31059/2023 रामलला बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनाक 21--11-2023 में प्रतिपादित विधिक व्यवस्था की ओर ध्यान आकृष्ट कराया है जिसमें मा0 उच्च न्यायालय द्वारा यह अवधारित किया है कि कारण बताओं नोटिस में उल्लिखित तथ्यों से अनिधिक आधारों पर आदेश पारित नहीं किया जायेगा। प्रश्नगत प्रकरण में भी



आदेश पत्रक

न्यायालयः आयुक्त मण्डलः झांसी, जनपदः, तहसीलः वादं संख्याः-1671/2024 कंप्यूटरीकृत वादं संख्याः-C202406000001671 मै0 शुभ कंस्ट्रक्शन प्री० शशिदंवी बनाम यु०पी० स्टेट अंतर्गत धाराः- 79, अधिनियमः- उ० प्र० उपखनिज परिहार नियमावली,2021

अपीलकर्ता को black listed किये जाने बावत कोई नोटिस नहीं दिया गया है और ना ही उसका पक्ष सुना गया है। उपरोक्त के दृष्टिनत व राजस्व हित में जिलाधिकारी, झांसी के प्रश्नगत आवेश दिनांक 19-6-2024 में हस्तक्षेप किये जाने का औचित्य प्रतीत होता है तथा यह अपील स्वीकार किये जाने योग्य है।

उपरोक्त विवेचना के आधार पर अपील स्वीकार की जाती है। जिलाधिकारी, झांसी का आदेश दिनांक 19-6-2024 निरस्त करते हुए अपीलकर्ता/पटाधारक द्वारा शपथपत्र अनुसार किश्त ब्याज सहित धनराशि 2,01.48.480/-रुपये 15 कार्य दिवस में जमा किये जाने पर खनन पट्टा संचालन की अनुमति प्रदान की जाती है। जिलाधिकारी, डांसी को निर्देशित किया जाता है कि अपीलकर्ता/पट्टाधारक पर अन्य नदों में बकाया धनराशि के सम्बंध में अपीलकर्ता का पक्ष सुनकर अग्रेतर कार्यवाही करना सुनिश्चित करें। इस आदेश की प्रति सहित अवर न्यायालय की पत्रावली वापस गेजी जाय। बाद आवश्यक कार्यवाही इस न्यायालय की पत्रावली दाखिल दपतर हो।

(बिमल कुमार दुवे) आयुक्त, झाँसी मण्डल झाँसी

OE

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॥ केश मीमो/बिल ॥ QD

फल, फूल, देशी, कलमी, शोभाकर, छायाकार पौथे के थोक एवं फुटकर विक्रेता २९पानी की टंकी के पास, झाँसी-मऊरानीपुर रोड, बरुआसागर

3451549952 1415456247

में अप अन्यक्ति कार्यमी व्यादा

साम मारा धाटपर वदा रेपना हत

क्रमांक	पौधे का नाम	मात्रा	दर	कीमत रु० पै०
1) 2)	अर्थन के पोर्च उफ़ुट इ पार्र नाहे भुक्ते निर्माद्य उफ़ुट ड ेप ा	90	8028 JV Va	7200=00
3)		105	7024	7350=60
	नीम देसी उप्तर कॅपाईवाली	85	95रा	8075200
4)	जामन उर्फूट इनाई वाले	8.5	125.5	10625=00

भूल-चूक लेना देना।

28/7/22 Af Pastal





Govt. Contractor & Suppliers

Vakil Colony, Near Dr. Badal Clinic, Gumnawara, Medical, Jhansi-284128 (U.P.)

Ref.

सलेल दंट बाट बट पेड लगाने हेंद्र जाउग छ Date 31 - 7-2-22 3133 365 × 175 05 710 20 20 63875 20

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Al Pastal

Mo.-7379270716 ॥ कैश मीमो/बिल ॥ เช้า फल, फूल, देशी, कलमी, शोभाकर, छायाकार पीधे के थोक एवं फुटकर विक्रेता 285 पानी की टंकी के पास, झाँसी-मऊरानीपुर रोड, बरुआसागर दिनांक 20 712 नाम मेठ श्रुवा कर देवरा के नेप की बादा णा सार्भापर हार पर बुका यापण हत कीमत दर पीघे का नाम क्रमांक 6 do न्यल विल 0 7600 = w इमली **②** Do Are 784# 4680 =00 AA 05 w/s 90=10=7,650 =10 तीन प्र 20,010=00 योग न-चूक लेना देना।

09AMYPP7848P2ZF



9451949952

Pastor Construction

Govt. Contractor & Suppliers

Vakil Colony, Near Dr. Badal Clinic, Gumnawara, Medical, Jhansi-284128 (U.P.)

Ref.

Date 1 - 8- 2021

स्त्रेमापुर चार चर चेड 'लजान हेतु जाडमें एड स्त्रुमापुर चार चर चेड 'लजान हेतु जाडमें एड २५५ जाडडा × 150 क एड पर से 36-150 क

3675025 AD Resistors

9452934420 फल,फूल,शोभाकार,जंगली,कलमी,छायादार,पौधे के थोक व फुटकर विक्रेता। पता-पानी की टंकी के पास झाँसी-मऊरानीपुर रोड बरुआसागर (झाँसी) उ.प्र. ந்சுர்க், 296 Balla 25 122 गाहक का नाम भि शक्त १० १ करान १० भक्ती क्वाद् पौधे का नाम क्र. रुपये पैसे मात्रा दर सहजन उफ्र उज्यह り 3 1009/gt 1055 10 500000 2 अर्जुन के पोयो 1004Fet 851 8500=00 9041 130x 11700=00 जामन के पीचे

कुल योग-

• भूल-चूक लेनी-देनी

हस्तासर- जय मोले पौधशाला (मालिक)

30700=00

9480MIZR

।। श्री गणेशाय नमः।।

Mobile No. -

09454803791

M/S. AKASH ENTERPRISES

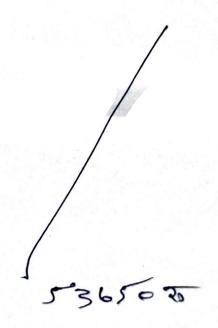
Govt. Supplier

Address - 171, Vaidhraj, Jhansi

SI. No.

Date 23-1-2-23

समीमापुट जार पर कार्य २०२३ में अउड़ों हि अपिश पेड अगवारिशव उन्ही सिन्यरि के मार्थ हैंदे अड़ा में 290 × 185 कि पट से 53650 मा



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Reply in the O.A. 1126 of 2024 on behalf of Respondent no. 11-14

Advocate Seema Patnaha <seemapatnaha@gmail.com> Sun, 4 May at 11:43 AM To: <dmham@nic.in>, <mscb.cpcb@nic.in>, <ms@uppcb.in>, <nodalseiaaup@gmail.com>, <spmba-up@nic.in>, Advocate Seema Patnaha <seemapatnaha@gmail.com>

Respected Sir/Madam

Namaskar,

I am sending a copy of the reply in the O.A. 1126 of 2024, on behalf of Respondent no. 11-14 please find the attachment. Reply on behalf of Respondent no. 11-14.pdf